(b) to (d) Do not arise.

Hunger Strike by Delhi Nurses Union

1828. DR. RANBIR SINGH: SHRI RAM NATH KOVIND:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Delhi Nurses Union through media has threatened to begin the agitation with a realy hunger strike followed by hunger strike from November 27 to December 1, 1996 outside Nirman Bha wan;

(b) if so, the details thereof;

(c) whether Government had taken steps to ensure that these agitations and hunger strike programmes were not undertaken by Delhi Nurses causing unlimited inconveniences to patients and their families; and

(d) if so, the details thereof, and, if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IOBAL SHERVANI): (a) to (d) The Delhi Nurses Union had intimated that they would be proceeding on relay hunger strike from November, 27 to december, 1, 1996 followed by indefinite hunger strike from 2nd December, 1996. However, an amicable settlement between the Government and Delhi Nurses Union has been reached on 4th December, 1996 and the strike has been called off.

राजस्थान में दुरदर्शन प्रसारण केन्द्र

1829. श्री कनकमल कटाराः क्य सूचना और प्रसारण मंत्री यह बताने की कपा करेंगे किः

- (क) राजस्थान में कुल कितने दुरदर्शन प्रसारण केन्द्र है;
- (ख) उनकी जिला-वार संख्या कितनी-कितनी है;
- (ग) क्या राजस्थान के डुंगरपुर जिले में सामवाडा

उप-खंड केन्द्र में एक दूरदर्शन प्रसारण केंद्र स्थापित कियें: जाने की कोई योजना है: और

(घ) यदि हां, तो कब तक और अब तक इस संबंध में विलम्ब किये जाने के क्या कारण हैं?

नागर विमानन मंत्री तथा सूचना और प्रसारण मंत्री (श्री सी॰ एम॰ इब्राहीम): (क) और (ख) विवरण में दिए गए जिलाबार ब्बीरे के अनुसार वर्तमान में राजस्थान राज्य में मिन-भिन्न शक्तियों के 63 टी॰वी॰ ट्रांसमीटर प्रचालन में हैं (नीचे देखिए)।

(ग) और (घ) ड्रूगरपुर जिले में सागवाड़ा में एक अल्प शार्वत टी॰वी॰ ट्रांसमीटर स्थापित किया जाने का विचार है बशतें निधियां एवं अन्य आधारभूत सुविधाएं उपलब्ध हों। सक्षम प्राधिकारी द्वारा स्क्रीम के अनुमोदन के बाद एक अल्प शांवित ट्रांसमीटर परियोजना के कार्यान्वयन में शामिल लगभग 2 वर्ष का सामान्य समय लगता है।

विवरण

राजस्थान (जलेवार) में मौजूदा टी॰वी॰ ट्रांसमीटरों (रिले केंद्रों) की संख्या

a €	জিলা	टी॰वी॰ ट्रांसमीटरों की संख्या
2 .	बूंदी	01
3.	जैसलमेर	01
4,	अजमेर	02
5,	अलेवर	02
6.	गंगानगर	08
7.	बांसवाडा	01
8.	ज्योटा	02
9.	बाड़मेर	ាំ
9. 10.	ਮੀलवाड़ा	02
11.	बीकानेर	02
12.	झुंझनू	04
13.	चित्तौड़गढ़	03
14.	चूरू	05
15.	भरतपुर	01
16.	डूंगरपुर	01
17.	संवाईमाधोपुर	02

র∿ सं∘	जिला	टी॰वी॰ ट्रांसमीटरो क्षी संख्या
18.	जालौर	01
19.	झालावाड़	02
20.	जोधपुर	01
21.	नागौर	01
22,	उदयपुर	09
23.	पाली	01
24.	सीकर	02
25.	सिरोही	đi
26.	टोंक	01
	कुलः	63

Memorandum for restoring previous rate of customs duty on Copper Oxy-Chloride

1830. SHRI E. BALANANDAN: Will the Minister of FINANCE be pleased to state:

(a) whether a memorandum dated 12.8.96 from All India Copper Sulphate Manufacturers' Association, Chikmagalur, Karnataka, has been received by Government seeking revival of the rescinded notification No. 6/94 to restore the previous rate of customs duty on Copper Oxy-Chloride;

(b) whether Copper Oxy-Chloride is widely used as a pesticide on a variety of ground crops including some cash crops;

(c) if so, whether the increase in customs duty will cause hardships to the farmers;

(d) if so, whether Government are considering the matter; and

(e) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) and (b) All India Copper Sulphate Manufacturer's Association has represented to the Government to restore the pre-budget rate of 10% excise duty on copper oxy-chloride on the ground that it is used as pesticide. Copper oxy-chloride is reported to have uses other than use as pesticide. Copper oxy-chloride conforming to the specifications of pesticide and put up in forms or packages for retail sale falling under subheading No. 38.08 of the Central Excise Tariff, continues to attract excise duty of 10% ad valorem. In the budget for 1996-97, the concessional rate of excise duty of 10% has been withdrawn only on copper oxy-chloride falling under Chapter 28.

(c) to (e) Do not arise, in view of (a) & (b) above.

Representation by AH India Insurance Employees Association regarding pay scales

1831. SHRI NILOTPAL BASU: Will the Minister of FINANCE be pleased to state:

(a) whether the All India Insurance Employees Association had represented to Government that their pay scales were deficient as per the notification issued by Government for wage revision of LIC and GIC employees;

(b) whether they had suggested improvement in wages for Class III and IV employees of LIC and GIC:

(c) whether they suggested that the minimum Fitment Benefit be ensured on stage to stage basis;

(d) whether in the event of take home pay being reduced the employees would be put in the next appropriate stage in the revised scale;

(e) whether these suggestions are under consideration of Government; and

(f) if so, the action proposed in the matter?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c) Yes, Sir.

(d) to (f) The revised wage package